
(2021) 03 SIK CK 0010

In the Sikkim High Court

Case No : Civil Revision Petition No. 01 Of 2021

Naina Kala Sharma & Ors

APPELLANT

Vs

Deepak Kumar Rai

RESPONDENT

Date of Decision : 04-03-2021

Acts Referred:

Constitution Of India, 1950 — Article 227

Citation : (2021) 03 SIK CK 0010

Hon'ble Judges : Jitendra Kumar Maheshwari, CJ

Bench : Single Bench

Advocate : Yam Kumar Subba, Mahendra Thapa

Final Decision : Dismissed

Judgement

Jitendra Kumar Maheshwari, CJ

After arguing for some time, learned Counsel for the petitioners seeks permission to withdraw this Revision Petition with a liberty to file Petition under Article 227 of Constitution of India.

Prayer seems to be reasonable for withdrawal of the Revision Petition, therefore, this Revision Petition is dismissed as withdrawn.

As prayed for certified copy of the impugned orders filed along with the Revision Petition be returned back to the Counsel for the applicant on furnishing the photocopy thereof.